

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:514  
ANSWERED ON:13.08.2012  
PROCUREMENT OF BARAK MISSILE  
Gandhi Shri Dilip Kumar Mansukhlal

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Government has conducted investigation into irregularities in Barak Missile procurement by Central Bureau of Investigation (CBI);
- (b) if so, the details thereof and the current status of investigation in this regard;
- (c) whether the persons involved in the said irregularities have free entry in the premises of Ministry of Defence and other military establishments of the country as reported recently;
- (d) if so, whether the Government proposes to conduct any enquiry and take action against the erring officers in this regard; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e): Central Bureau of Investigation (CBI) had been requested to investigate comprehensively into the alleged irregularities in Barak Missile procurement. An FIR has been filed by the CBI on 9.10.2006 against private persons, unknown officials of M/s IAI, Israel Company and officials of Ministry of Defence. The Indian part of the investigation of the case is completed by CBI. However, the Letters Rogatory sent to foreign countries are still to be executed. Entry of the outsiders to Ministry of Defence is regulated and detailed security instructions are in place. These instructions are strictly followed.